

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.371/MP/2024**

- Subject : Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 300 MW to the Petitioner herein at Davangere District in the State of Karnataka.
- Petitioner : Jade Hybren Private Limited (JHPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Date of Hearing : **16.1.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Nitish Gupta, Advocate, JHPL  
Shri Nipun Sharma, Advocate, JHPL  
Shri Deepak Thakur, Advocate, JHPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking relief(s) against the Central Transmission Utility of India Limited in connection with the disputes arising in relation to the 300 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka. Learned counsel submitted that a similar issue is already before the Commission in Petition Nos. 272/MP/2023 and 273/MP/2024 (Layer Hybren Pvt. Ltd. v. CTUIL and Ors.), and the present Petition may also be taken-up along with the said cases. Learned counsel added that since, in the said cases, the Commission has also asked SECI to file its reply on certain aspects, the Petitioner herein may also be permitted to implead SECI in the present case.

2. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under:

- (a) The Petitioner to implead SECI as a party to the Petition and file a revised memo of Parties within a week.
- (b) Admit and issue notice to the Respondent(s), subject to just exceptions.

(c) The Respondents to file their reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder within three weeks.

3. The Petitioner is directed to submit on an affidavit within two weeks whether the Petitioner has difficulty in implementing 200MW Solar out of 300MW?

4. The SECI was directed to submit on an affidavit within two weeks its views on the impact on wind power developers, if any, pursuant to the re-classification of the portion of Devangere region as 'No WTG Zone' by NIEW.

5. The Petition will be listed for the hearing along with **Petition Nos. 272/MP/2023 and 273/MP/2024 on 19.3.2025.**

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**